

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
[CRIMINAL MISCELLANEOUS JURISDICTION]**

**B.A. No. 6677 of 2020**

Shambhu Lal Mandal @ Shambhu Mandal ... Petitioner

**Versus**

The State of Jharkhand through A.C.B. (Vigilance)

..... Opposite Party

-----  
CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through : Video Conference)

-----  
For the Petitioner : Mrs. Jasvindar Mazumdar, Advocate.  
For the State : Mrs. Priya Shrestha, Spl. P.P.

-----  
**09/ Dated: 17/04/2021:** Heard, learned counsel for the parties.

Perused the office notes. It appears that as per the computer inquiry, no report has been submitted on behalf of Director General, Anti-Corruption Bureau, Jharkhand as yet.

When the matter is called out, learned counsel for the petitioner has submitted that copy of the counter-affidavit/ report in view of the order dated 05.03.2021 has not been furnished to the petitioner.

Mrs. Priya Shrestha, learned counsel for the ACB (State) has submitted that today she is appearing from different place because of some personal difficulties, as such, the case may be adjourned.

Considering the same, three weeks' time is granted to comply the previous order passed by this Court, failing which, serious view of the matter will be taken by this Court.

Let a copy of this order be communicated through FAX to the Director General, Anti-Corruption Bureau, Jharkhand at once.

**(Kailash Prasad Deo, J.)**

Sandeep/